- (b) if so, whether the project report has not been cleared so far;
- (c) whether the State Government has already initiated the acquisition/alienation of land required for the project; and
- (d) if so, what are the main reasons for delay in clearing the project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VEN-UGOPALACHARI): (a) to (d) The Hyderabad Metro 650 MW combined cycle Gas Power Project was earmaked to NTPC by Andhra Pradesh Government in March, 1995. Central Electricity Authority has already accorded in principle clearance to the project on the Feasibility Report submitted to them in August, 1995., NTPC has submitted the land ac quisition proposal. Land survey has already been completed by the Andhra Pradesh Revenue Department and action initiated for alienation of land required for the project.

Pending Joint Venture Communications * Projects

76. SHRI RAMDAS AGARWAL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) what arc the joint venture projects of the Ministry of Communications pending for want of clearance by the Central Government during the last three years;
- (b) what are the details thereof countrywise, location-wise, and cost-wise; and
- (c) in what manner Government propose to streamline procedures for speedy clearance and toning up of the infrastructure, as a whole of such projects?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VERMA): (a) and (b) In so far as Public Sector Undertakings of the Department of Telecom., Ministry of Communications are concerned, there is only joint venture project pending for clearance by the Government.

This project is regarding setting up of a joint venture company by M/s ITI Ltd.

Bangalore with M/s Sapura Holdings Sdn.Bhd., Malaysia and M/s Tata Telecom. Ltd., India for providing Paging Services in Tamil Nadu, Kerala and Kar-nataka Telecom. Circles.

The issued share capital of the company is proposed to be Rs.45 crores within one year from the date of incorporation in the following manner:

M/s ITI Ltd. 35% (Rs.15.75 crores)

M/s Tata Telecom.

Ltd. 35% (Rs.15.75 crores)

M/s Sapura Holdings Sdn.Bhd.,

Malaysia 30% (Rs. 13.50 crores)

(c) Govt, policy is constantly reviewed so as to streamline the procedures for speedy clearance of the joint venture projects particularly in priority/core sector including infrastructure.

मध्य प्रदेश में गांवों का विद्युतीकरण

- 77. श्री दिलीप सिंह जूदेव: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:
- (क) ग्रामीण विद्युतीकरण निगम द्वारा वर्ष 93-94 से 94-95 तक वर्ष-वार मध्य प्रदेश के कितने गांवों के विद्युतीकरण हेतु परियोजनाओं को स्वीकृति दी गई एवं उसके लिए कितनी धनराशि प्रति वर्ष उपलब्ध कराई गई है;
- (ख) इस अवधि में निर्धारित लक्ष्य के विरुद्ध वास्तव में कितने गांवों का विद्युतीकरण संपन्न हुआ;
- (ग) ग्रामीण क्षेत्रों में विद्युतीकरण करने एवं ग्रामी को विद्युतीकृत घोषित किए जाने के लिए कौन से. मानदण्ड निर्धारित किए गए हैं; और
- (ध) मध्य प्रदेश में जिले बार विद्युतीकृत घोषित प्रामों की ओर बास्तव में विद्युत प्रदाय विगत दो क्वों से भी अधिक समय से न हो पाने वाले गांवों की संख्या तथा नामों का ख्यारा क्या है?

विद्युत मंत्रालय में राज्य मंत्री (डा॰ एस॰ वेणुगोपालाबारी): (क) प्रामीण विद्युतीकरण निगम द्वारा वर्ष 1993-94 और 1994-95 के दौरान स्वीकृत

स्कीमें, उनमें शामिल गांव तथा मध्य प्रदेश को उपलब्ध कराई गयी धनराशि को विवरण सैचे दिया गया है:—

वर्ष	क्री	उपलब्ध कराई गई धन- राशि (करोड़ रू॰)	शामिल गांव
1993-94	187	122.21	674 गांख, 1069 हरिजन बस्तियां और 1345 हेमलेट
1 99 4-95	241	161.58	652 गांव 1213 हरिजन बस्तियां और 793 हेमलेट

- (ख) योजना आयोग प्रत्येक वर्ष राज्यों के प्रस्तावों के अनुसार ग्रामीण विद्युतीकरण के लिए धन का आवंटन करता है। वर्ष 1993-94 और 1994-95 के दौरान मध्य प्रदेश बिजली बोर्ड ने प्रत्येक वर्ष 250 ग्रामों के विद्युतीकरण के लक्ष्य की तुलना में क्रमशः 751 और 1019 गांवों के विद्युतीकरण की सुचना दी थी।
- (ग) वर्तमान परिभाषा के अनुसार यदि गांव की राजस्व सीमा में बिजली का किसी भी कार्य के लिए उपयोग किया जा रहा हो तो उस गांव को ''विद्युतीकृत'' माना जाता है।
- (घ) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

Setting up of Oil Refineries

- 78. SHRIMATI JAYANTI PATNAIK: Will the PRIME MINISTER be pleased to state:
- (a) whether Government propose to set up some oil refineries during the Eighth Five Year Plan; if so, the details thereof;
- (b) whether Hindustan Petroleum Corwration Limited (HPCL) has been en-rusted with the task of setting up those oil refineries; and

(c) if so, the places identified by the HPCL to set up those Oil refineries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BALLU); (a) to (c) New Refineries projects to be set up/under implementation by PSUs/ JVCs during the 8th Plan period in Public/Joint Sector are as follows:-

Name of the Refinery

Public Sector

- 1. Panipat Refinery
- 2. Numaligarh Refinery
- 3. Crude distillation unit at Narimanam (Already Commissioned)

Joint Sector

- 1. Mangalore Refinery and Pet rochemicals Limited by HPCL and *M/* s. Indian Rayon & Industries Limited. (Partly Commissioned).
- 2. Eastern India Refinery, as a joint venture of Indian Oil Corporation and Kuwait Petroleum Corporation.
- 3. Western India Refinery as a joint venture of HPCL & Oman Oil Company.
- 4. Central India Refinery at Bina as a joint venture between BPCL and Oman Oil Company.

Government has also granted Letter of Intent for setting up of refineries in Joint Venture as under:—

- (i) Setting up of a refinery in UP by BPCL and Shell International.
- (ii) Setting up of a refinery in Punjab by HPCL and Saudi Aranco.

Setting up of Food Processing Industries

- 79. SHRI MOHINDAR SINGH KALYAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:
- (a) what are the details of the programme for setting up of food processing industries in the country during the last three years, State-wise;
- (b) the assistance/grants provided by Government in this regard; and